

States Government. The report, which is the result of an administrative exercise for use of U. S. Government, contains observations to the effect that while the Central Government in India devoted limited attention to Narcotics Control, its policy statements and economic reform measures suggest it would be a vigorous administration.

(c) and (d) After 1988, there has not been any increase in smuggling of narcotics in India, and the Government remains alert and watchful to prevent any increase.

Child survival and safe Motherhood Project

1228. SHRI G. Y. KRISHNAN:
SHRI H. HANUMANTHAP-
PA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the districts covered in the World Project "Child survival and safe motherhood";

(b) whether it is a fact no district has been selected from Karnataka; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) The Child Survival and Safe Motherhood Project envisages inclusion, in a phased manner, of—

(i) all districts of the country under "Child Survival" component, and

(ii) all districts of Assam, Bihar, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh and one district each from the States of Andhra Pradesh, Karnataka, Maharashtra and West Bengal under the "Safe Motherhood" component of the Project.

(b) No, Sir.

(c) Does not arise.

Extent of NRI investment during the current Year

1229. SHRI MURLIDHAR CHAND-
RAKANT BHANDARE:
SHRI MAHENDRA PRASAD:

Will the Minister of FINANCE be pleased to state the extent of NRI investments likely during the current year and the ensuing five years in the context of the new liberal industrial policy recently announced by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): Industrial Policy has been liberalised to a great extent to enable enhanced inflow of foreign NRI investments to India. However, it is too early to make a forecast in quantitative terms about the likely inflow of NRI investments during the current year and the coming 5 years.

Setting up of a Bank Security Force

1230. SHRI SURESH KALMADI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a separate "Banks Security Force" in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) There is no such proposal under consideration of Government.

(b) Does not arise.

Raising of pecuniary jurisdiction of lower courts in Delhi

1231. SHRI SURESH KALMADI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the work in Delhi High Court was paralysed for many days with effect from the 26th

August, 1991 because of the strike by Delhi High Court Bar Association protesting against the move to raise pecuniary jurisdiction of lower courts to Rs. 5 lakhs;

(b) whether the Delhi Bar Association has threatened a counter agitation if pecuniary jurisdiction is not raised; and

(c) what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) As per the information available by the Registrar Delhi High Court, the Delhi High Court Bar Association is on strike since 26th August, 1991 because they fear that the Bill for raising pecuniary jurisdiction of the District Courts to Rs. 5 lakhs is being passed without simultaneously dividing Delhi into five judicial districts inspite of repeated promises by the Government and although it is in the interest of the litigant public of Delhi.

(b) Yes Sir. The Delhi Bar Association is on strike since 30th August, 1991.

(c) The Government is of the view that the interest of the litigant public of Delhi should be the main criterion in effecting changes. Accordingly, the Government is actively considering bringing measures for the implementation of both the proposals i.e. raising of pecuniary jurisdiction of Delhi Courts and the bifurcation of Delhi into five judicial districts.

Bank's Cooperative in Boosting Housing Activities

1232. SHRI CHATURANAN MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's policy for boosting activities in the country particularly in the metropolitan cities

including the Union Territory of Delhi, has received full co-operation from the Scheduled Commercial Banks and other financial institutions in providing credit to different individuals for housing purposes on liberal terms and conditions as on date;

(b) if so, what are the details thereof;

(c) whether the Reserve Bank of India has issued recently some orders/instructions to different scheduled commercial banks including State Bank of India for impounding their incremental deposits upto 60 per cent and not to sanction/release the housing loan to different individuals even upto a limit of Rs. 80,000/- and

(d) if so, what is the manner in which the Government's policy for giving priority to the housing will get a impetus in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) There has been progressive increase in the housing finance disbursed by the commercial banks. The overall housing finance target is linked to growth in bank deposits and banks are advised to compute their respective shares at 1.5 per cent of their incremental deposits of the current year over that of the previous year. With a view to ensure adequate direct lending for housing to individuals or groups of individuals including cooperative societies, Reserve Bank of India have advised the commercial banks that atleast 30 per cent of the total allocation for housing should be reserved for direct lending. Further 30 per cent of the allocation is required to be by way of term loans to housing finance companies, housing boards and other public housing agencies. The balance 40 per cent of the allocation will be available for subscription to the guaranteed bonds and debentures to National Housing Bank and Housing & Urban Development Corporation. Accordingly, the housing finance target for 1988, 1989-90 and 1990-91 was Rs. 225 crores, Rs. 322 crores and Rs. 387 crores respectively.